

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sixth Lok Sabha

Twenty Seventh Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1979

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

TWENTY-SEVENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-seventh Report.

2. The Committee met on the 20th February, 1979 for—

I. Examination of the following Constitution (Amendment) Bills under Rules 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1979 (*Amendment of article 324*) by Shri Eduardo Faleiro.
- (2) The Constitution (Amendment) Bill, 1979 (*Amendment of Seventh Schedule*) by Shri K. Gopal.
- (3) The Constitution (Amendment) Bill, 1979 (*Amendment of articles 343 and 344*) by Shri K. Gopal.

II. Classification and allocation of time for discussion of Bills, (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1979 (*Amendment of article 324*) by Shri Eduardo Faleiro.

The Bill seeks to amend article 324 of the Constitution with a view to provide, *inter alia*, that the Election Commission shall consist of the Chief Election Commissioner and two Election Commissioners to be appointed by the President after consultation with the Chief Justice of India and the Leader of Opposition in Lok Sabha subject to approval of both Houses of Parliament and that a member of the Commission shall hold office till he attains the age of 65 years.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1979 (*Amendment of Seventh Schedule*) by Shri K. Gopal.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer the subject of entry 17 of the State List relating to water, that is to say, water supplies, irrigation, water power, etc. to the Union List so as to enable the Union Government to utilize river water in the best interests of the nation.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

[P.T.O.]

(3) **The Constitution (Amendment) Bill, 1979** (*Amendment of articles 343 and 344*) by Shri K. Gopal.

The Bill seeks to amend articles 343 and 344 of the Constitution with a view to make Tamil language as an additional official language of the Union.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri D. D. Desai, P. Rajagopal Naidu, O. P. Tyagi, Hari Vishnu Kamath and Dr. Ramji Singh attended.

5. After considering all aspects of the Bills, the Committee recommend allocation of time for each of the Bills as shown in column 4 of the Appendix. The Committee, however, postponed the classification of these Bills to their next sitting.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri Eduardo Faleiro and K. Gopal be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House.

NEW DELHI;
February 20, 1979.
 Phalguna 1, 1900 (*Saka*).

GODEY MURAHARI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Time recommended by the Committee
1	2	3	4
1	The Export and Surplus Removal Bill, 1978 by Shri D. D. Desai.	163 of 1978	2 hours
2	The Central Excises and Salt (Amendment) Bill, 1978 (<i>Amendment of sections 1, 2, etc.</i>) by Shri R. D. Gattani.	164 of 1978	2 hours
3	The Natural Calamities Mitigation Commission Bill, 1978 by Shri P. Rajagopal Naidu.	182 of 1978	2 hours
4	The Constitution (Amendment) Bill, 1978 (<i>Amendment of articles 19, etc.</i>) by Dr. Ramji Singh.	174 of 1978	2 hours
5	The Cow Slaughter Prohibition Bill, 1978 by Dr. Ramji Singh.	181 of 1978	2 hours
6	The Constitution (Amendment) Bill, 1978 (<i>Amendment of Eighth Schedule</i>) by Dr. Ramji Singh.	175 of 1978	2 hours
7	The Parliamentary Integrity Commission Bill, 1978 by Dr. Ramji Singh.	180 of 1978	2 hours
8	The Freedom of Religion Bill, 1978 by Shri O. P. Tyagi	178 of 1978	2 hours
9	The Indian Penal Code (Amendment) Bill, 1978 (<i>Amendment of section 304A</i>) by Shri Hari Vishnu Kamath.	177 of 1978	2 hours
10	The Indian Penal Code (Amendment) Bill, 1978 (<i>Repeal of Section 309</i>) by Shri Hari Vishnu Kamath.	176 of 1978	2 hours
11	The Delhi Sales Tax (Repeal) Bill, 1978 by Shri Kanwar Lal Gupta.	107 of 1978	2 hours